

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 111 of 1996

Tuesday, this the 19th day of March, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR S P BISWAS, ADMINISTRATIVE MEMBER

1 K. Parameswaran Nair/1,
Higher Selection Grade-II,
Supervisor Head Record Office,
Railway Mail Service,
Trivandrum.

2 Cherian George,
Higher Selection Grade-II,
Supervisor Head Record Office,
Railway Mail Service,
Trivandrum.

.. Applicants

By Advocate Mr Thomas Mathew.

Vs

1 Senior Superintendent,
Railway Mail Service,
Trivandrum Division, Trivandrum.

2 Director of Postal Services
(Headquarters), Office of the
Chief Postmaster General,
Kerala Circle, Trivandrum.

3 Union of India represented by
its Secretary, Department of Posts,
New Delhi.

4 T.B. Ravindran Nair,
Higher Selection Grade II,
Sorting Assistant, Head Record
Office, Trivandrum.

.. Respondents

By Advocate Mr James Kurian for R 1-3.

The application having been heard on 19th March 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicants complain that their pay has not been
stepped up to the level of the pay of their junior.

The claim made by applicants in this behalf was rejected

by A5 and A6 orders merely stating:

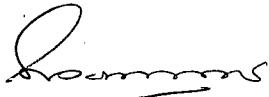
"... the condition of seniority in
the lower grade has not been satisfied..."

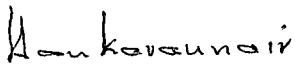
We would like to remind the administrative authorities that what we expect is not their findings but their reasons. The reasons are open to judicial review. When it is stated that the condition of seniority is not satisfied it must be stated on the facts why this is so. Such unsatisfactory orders cannot do service for orders to be passed in the exercise of quasi judicial power.

2 Applicants may take the matter before second respondent by appropriate representations. If such representations are made, second respondent shall consider the same and pass speaking orders thereon referring to the facts and stating the reasons for the conclusion.

3 With the aforesaid directions, we dispose of the application. No costs.

Dated the 19th March, 1996.


S P BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

List of Annexures

1. Annexure-A5: True copy of order No.J/52/7/93 dated 25.1.1995 of the 1st respondent.
2. Annexure-A6: True copy of order No.J/52-5/93 dated 25.1.1995 of the 1st respondent.